

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

CP-281/(ND)/2017

In the matter of :

M/s. Golddriver Infrastructure (P) Ltd.

..PETITIONER

SECTION :

Under Section 252

Order delivered on 03.10.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner/Applicant : Mr. Prince Mohan Sinha, Co. Secy.

For the Respondents : Mr. Dinesh Mohan Sinha, Advocate


For the RD(N) : Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the applicant is present. Ld. representative for the ROC is also present.

It is represented by the Ld. Counsel for the applicant that this ^{appeal} ~~application~~ has been filed under Section 252 of the Companies Act, 2013 pursuant to application which was dismissed by the Hon'ble Principal Bench on 7th of September, 2017.

Taking into consideration the same, this appeal may be placed before the Hon'ble Principal Bench on 10.10.2017.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
03.10.2017